

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-178(PB)/2017

IN THE MATTER OF:

Mussadi Lal Krishan Lal

.... Applicant/petitioner

Vs.

Ram Dev Int. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Ms. Radhika Gupta, Advocate
For the Respondent :

ORDER

Learned counsel for the petitioner requests for two days more time to file appropriate affidavit to support the arguments that the paddy was first purchased by the Operational Creditor from the farmers and then sold to the Corporate Debtor and therefore, the petitioner would be treated as an Operational Creditor within the meaning of Section 5 (21) of the IBC, 2016.

List for further consideration on 05.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

29.11.2017
VINEET